# CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH



No.CPC.350/00128/2016 M.A.350/00246/2016 (O.A.813 of 2012)

Present : Hon'ble Justice Shri Vishnu Chandra Gupta, Judicial Member Hon'ble Ms. Jaya Das Gupta, Administrative Member

### ANINDA ROYCHOUDHURY & ORS.

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UNION OF INDIA & ORS. [A.K. Gupta & Ors.(Defence)]

For the applicants
For the respondents

: Mr. N.P. Biswas, counsel : Mr. P. Mukherjee, counsel

# ORDER

Per Justice Shri V.C. Gupta, J.M.

## M.A.350/00246/2016

As the contempt petition has been filed, the question of extension of time for compliance of the order of this Tribunal does not arise.

Accordingly the M.A. is dismissed.

#### CPC.350/00128/2016

- 2. We have heard the ld. counsel for the parties and found that the order of this Tribunal has not been complied with within the stipulated period of three months. The record reveals that the matter has been under active consideration since 2013 as is evident from Annexure CP-3.
- 3. Accordingly notice be issued to the alleged contemnor No.1, Sri Ashok Kumar Gupta, Secretary Defence Production, Department of Defence Production, South Block, New Delhi asking him to show cause as to why he should not be punished for willful disobedience of the order of

this Tribunal by appearing in person or through pleader on the next date. List on 28.07.2016.

4. As the notice has been accepted by the respondents on behalf of the alleged contemnors, notice need not be issued in person and it would be desirable that the counsel for the respondents will communicate the orders passed today to the concerned authority.

(J. Das Gupta)
Administrative Member

(Justice V.C. Gupta)
Judicial Member

s.b